

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.256/MP/2023

- Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
- Petitioner : Lakadia-Vadodara Transmission Project Limited (LVTPL).
- Respondents : Adani Wind Energy Kutchh One Limited and Ors.

Petition No. 131/MP/2024

- Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/ Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
- Petitioner : Mumbai Urja Marg Limited (MUMML).
- Respondents : Maharashtra State Electricity Distribution Co. Limited and Ors.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, LVTPL
Shri Deep Rao, Advocate, LVTPL
Ms. Harneet Kaur, Advocate, LVTPL
Shri Tarang S, Advocate, LVTPL
Ms. Ranjita Ramachandran, Advocate, GUVNL
Ms. Aishwarya Subramani, Advocate, GUVNL
Shri Anand Ganesan, Advocate, GUVNL

Ms. Kriti Soni, Advocate, GUVNL
Shri Gajendra Sinh, NLDC
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner, LVTPL, referred to the compliance affidavit dated 6.5.2024 and the details/ information furnished thereto and made detailed submissions on the computation / calculation of the Petitioner's Change in Law claim- additional expenditure for securing the RoW. Learned counsel for Respondent, GUVNL made detailed submissions on the above aspect and further sought liberty to seek instructions on the details/information furnished by the Petitioner.

2. Learned counsel for Respondent, GUVNL, in Petition No. 131/MP/2023, also sought liberty to examine the details furnished by the Petitioner in the said matter along with its affidavit dated 6.5.2024.

3. Due to a paucity of time, the submissions of the parties in the matter could not be concluded. The Commission, however, directed the Petitioner, LVTPL, in Petition No. 256/MP/2023, to submit the following details on an affidavit within three weeks:

(a) The Petitioner is to submit an official English translation by of the GoG Resolution No. GET-11-2015 GOI 199-A dated 14.8.2017.

(b) The Petitioner to submit the information in the Annexure with respect to its claim for the RoW compensation (tower footing and Row corridor separately).

(c) Vide Record of Proceedings for the hearing dated 29.4.2024, the Petitioner was directed to submit a copy of the Revenue Circular No. LAQ-2278/4945/GH dated 23.1.1993. However, the Petitioner has submitted a copy of the circular dated 2.1.1993. The Petitioner to submit an official English translation of the Revenue Circular dated 23.1.1993.

4. The Commission further directed Respondents 1 to 3 in Petition No. 256/MP/2023 to submit the information called for vide Record of Proceedings for the hearing dated 29.4.2024.

5. The Commission directed the Petitioner in Petition No.131/MP/2024 to file the following information on an affidavit within two weeks:

(a) The Notification dated 9.2.2022, issued by the Government of Arunachal Pradesh for the construction of Pare (NEEPCO)- North Lakhimpur (AEGCL) 132 kV D/c Line and LILO of one circuit of pare HEP- North Lakhimpur (AEGCL) 132 kV D/c line at Nirjuli (Powergrid) sub-station provides tower location-wise details of the land where land is indicated as "PVT. LAND". Clarify the land under which tower locations are forest land and which of these lands are Private land. Further,

if the lands pertain to private land, clarify how he assumed that no compensation was required for such lands at the time of bidding.

(b) Details of the RoW compensation paid for private land and for forest land in Papum Pare and Itanagar District.

5. The Petitions remained part-heard and will be listed for the hearing on **23.7.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

Tower footing number / ROW				Date of payment of the compensation	Whether 2017 Resolution is applicable or 2021 Resolution is applicable for such compensation	As per the 2017 Resolution		As per 2021 Resolution		As per the DC/ DM orders		
						Jantri Rate applicable as per the 2017 Resolution (Rs. Sq./mtr.) R1	Total Compensation Payable as per the 2017 Resolution (Rs.) C1=AxR1	Jantri Rate as per the 2021 Resolution (considering a max. increase of 10% per annum (compounding) as per 2021 Resolution) (Rs. Sq./mtr.) R2	Total Compensation Payable as per the 2021 Resolution (Rs.) C2=AxR2	Rate at which compensation has been paid by the Petitioner (Rs. Sq./mtr.) R3	Total amount of compensation paid (in Rs.) C3=AxR3	Reference of the corresponding DC/DM order
	Name of the district	Name of the Village	Area in Sq. Mtr. A									
	Total											

Note: copy of all the DC/DM orders as referred in the above table are to be submitted.